(iv) Where RBI has reasons to believe that the exporters had not made sufficient efforts to realise the proceeds or where the RBI suspects that the exporters have malafide intentions, the cases are referred to the Enforcement Directorate for investigation and necessary action.

Payment of cash compensatory suport to exporters without the support of the requisite export documents

1292. SHRI R- R. MORARKA; Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that in 105 •ases during 1977-78 cash compensatory 6upport to exporters of various items over 20 lakhs were paid without the support of the requisite export documents;
- (b) if so, at what level the deci-tion was taken to deviate from the normal procedure;
- (c) what was the justification for such payments?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The audit report of 1978-79 has pointed out that in 105 cases, Cash Compensatory Support to exporters had been paid during 1977-78 without the support *some of the requisite documents.

- (b) There was no such decision. However,, these were cases of omission to detect the deficiency in the appli cation.
- (c) The payments were made against regular claims for cash assistance. However, action has been initiated to investigate the reasons of such omis sion and appropriate steps will be taken.

Lomos incurred by Hindustan Diamond Co

1293. SHRI R. R. MORARKA; Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that in apite of flourishing export potential,

Hindustan Diamond Company, a project partly financed by the Central Government has incurred Rs. 11 lakhs loss during 1978-79;

- (b) if so, what are the reasons for this loss; and
- (c) what steps Government have taken to reverse this trend?

THE MINISTER OF COMMERCB AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c)-During the year 1978-79, Hindustan Diamond Co. Ltd. incurred a l°ss of about Rs. 11 lakhs. The Company came into existence in 1978 and was in its formative stage during the year in question. There were no operational activities during this preiod and the loss was on account of the overhead expenses.

The Company got into active operation in October, 1979, and has since declared six per cent dividend for th" year 1979-80, after covering the los? incurred in 1978-79. The Company is endeavouring to show better results in the current year.

Import of rubber thread

1294. SHRI K. C. SEBASTIAN: Will the Minister of COMMERCE bo pleased to state;

- (a) whether Government have given permission to hosiery manufacturing companies to import rubber thread; and
- (b) if so, what are the reasons therefor and what quantity is likely to be imported during the current year?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Import of bare rubber thread of over 60 gaugea is allowed to Actual User* (Industrial) on a restricted, basis.

(b) Import has been allowed having regard to domestic production and demand. The actual quantity to be allowed for import of this item during the current year would depend on past consumption of the industrial units applying for import of this item and the assessment of their demands by the technical authorities concerned in cases when import is sought to be made for a value higher than past consumption, as per the import policy in force.

fanport of steel wire ropes etc. from India by U.S.

1295. SHRI N. p. CHENGALRAYA NAIDU; Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that U.S. Industry is seeking imposition of countervailing duties on the import •of more items, including steel wire ropes and industrial fasteners from India on the ground of injury to domestic manufacturers;
- (b) if so, whether the Government wf India have taken up this question with the U.S. Department of Commerce- and
- (c) if so, what was the outcome of Jfcese talks?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The United States Govt, has imposed provisional countervailing duties on imports from India of certain iron castings, industrial fasteners and certain categories of textiles on the ground of ubsidisation of export of these items by the Government of India.

- (b) Yes,. Sir.
- (c) The talks have not so far yielded positive results.

State Bank of India Schemes under 20-Point Programme

1296. SHRI K. L. N. PRASAD-. Will the Minister of FINANCE be pleased to 8tate:

ta) whether it is a fact that the State Bank of India has planned to spend nearly Rs. 200 crores during the- current calendar year on various chemes under the 20-Point Programme;

- (b) if so, what are the schemee and how much will be spent on each scheme; and
- (c) when the schemes are likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The State Bank of India has tentatively projected for an expansion in credit of about Rs. 247 crores in 1980 under the 20-Point Programme. Details of the schemes are given below:—

(Rs.	crores

(i) Subscription to Bonds/	
Debentures of Electricity	
Boards /Rural Electrifica-	
tion Corporation	35
tion can pointion	33
(III) Pinanaine of Pain Dains	
(ii) Financing of Fair Price	
Shops, Consumer Coopera- tives, Super Bazars and	
tives, Super Bazars and	
Retail Traders in Essential	
Commodities	20
(iii) Financing of Agricultural	
labourers allotted surplus	
land, allottees of House-sites	4
released bonded labourers	
and to small & marginal	
farmers and rural artisans	
for clearing rural indeb-	
tedness.	106
(iv) Minor Irrigation	45
(iv) Minor Inigation	10
(a) And American Company to the	
(v) Assistance for accelerated	
power programme	15
(vi) Assistance to weavers in handloom sector	
handloom sector	10
	•
(vii) Assistance to suppliers of	
standard cleth, essential	
commodities to students in	
hostels, books, stationery etc.	4
	•
(viii) Assistance to transport ope-	
rators holding National	
Permit	12
Total .	247
	~4/

Schemes for assisting agricultural J labourers allotted surplus land and I house-sites and released bonded labourer would be prepared and implemented on identification of beneficiaries. The other schemes are already in operation.